

IN THE COURT OF A.C.M.M. -EAST KKD DELHI

State vs. Kiran Pal Singh & Ors.
FIR no. 309/2020
PS New Ashok Nagar

24.09.2020

An application u/s 156 (3) Cr.P.C for monitoring the investigation.

The present application has been taken up today through physical hearing according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present: Ld. Subs. APP for the State.

None for the applicant.

One report is received from the IO SI Rekha Chauhan dated 01.09.2020. On previous date also, none had appeared on behalf of the applicant.

Application is therefore, dismissed in default of non-prosecution.

Record be tagged with the main challan as and when filed.

(DINESH KUMAR)
ACMM (EAST)/KKD/24.09.2020

IN THE COURT OF A.C.M.M. -EAST KKD DELHI

FIR no. 8648/2020
PS Ghazipur

24.09.2020

An application for changing the chasis number in the untrace report.

The present application has been taken up today through physical hearing according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present: Ld. Subs. APP for the State.

None for the applicant.

Present application has been received on the E-mail ID of the court. It is stated in the application that applicant is the registered owner of motor cycle having registration number DL-7S-CA-9817. It has been stated that the present e-FIR was registered on his complaint after said vehicle of the applicant was stolen. The vehicle could not be recovered. Therefore, one untrace report was filed by the IO, which was uploaded on the server. The said untrace report was accepted by this court. The applicant received the soft copy of the untrace report on his e-mail ID. However, he noted that in the untrace acceptance report, the engine number of stolen vehicle was mentioned as 80244 instead of correct engine number which is 30244. Hence the present application was moved seeking the correction in the records.

: 2 :

The IO was directed to conduct an inquiry and to file a report in this regard. IO has filed his report. It is mentioned in the report that in the complaint, the complainant had mentioned the correct engine number which is 30244. In the case diary also, the IO had mentioned the same engine number. In the challan also, he had mentioned the correct engine number i.e. 30244. He does not know as to how on the server the engine number was mentioned as 80244. He would state that entries on the server are not done by him.

After considering the report of the IO, it becomes clear that the correct engine number of the vehicle bearing registration no. DL-7CA-9817 is 30244 and same has wrongly been mentioned as 80244 in the untrace acceptance report. The error stands rectified vide this order. It is directed that in all the records in relation to e-FIR no. 8648/2020, PS Gazipur the engine number of the stolen vehicle shall be read as 30244 wherever it appears as 80244.

Copy of this order be given dasti to the applicant.

Copy of this order be also sent to the IO, who shall move an appropriate application before the concerned person responsible for uploading the data on the server in relation to MV theft cases, Delhi Police.

Proceedings be sent to the Record Room.

(DINESH KUMAR)
ACMM (EAST)/KKD/24.09.2020